

THE SECOND SCHEDULE

(See section 476)

FORM No. 38

WARRANT OF COMMITMENT IN CERTAIN CASES OF CONTEMPT WHEN A FINE IS IMPOSED

(See section 345)

To the Officer in charge of the Jail at

WHEREAS at a Court held before me on this day _____ (*name and description of the offender*) in the presence (or view) of the Court committed wilful contempt;

And whereas for such contempt the said _____ (*name of the offender*) has been adjudged by the Court to pay a fine of rupees _____, or in default to suffer simple imprisonment for the period of _____ (state the number of months or days);

This is to authorise and require you to receive the said _____ (*name of the offender*) into your custody, together with this warrant, and him safely to keep in the said Jail for the said period of _____ (*term of imprisonment*), unless the said fine be sooner paid; and, on the receipt thereof, forthwith to set him at liberty, returning this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19 ____ .

(*Seal of the Court*)

(*Signature*)
